

- (2) a copy of the Mysore Government Savings Bank (Nomination) Rules, 1964, published in Notification No. G.S.R. 613, dated the 18th April, 1964, under sub-section (3) of section 15 of the Government Savings Bank Act, 1873.
[Placed in Library, See No. LT-2971/64].

- (3) The Emergency Risks (Factories) Insurance (Second Amendment) Scheme, 1964, published in Notification No. S.O. 2190, dated the 27th June, 1964, under sub-section (7) of section 3 of the Emergency Risks (Factories) Insurance Act, 1962.
[Placed in Library, See No. LT-2972/64].

- (4) The Emergency Risks (Goods) Insurance (Second Amendment) Scheme, 1964, published in Notification No. S.O. 2191, dated the 27th June, 1964, under sub-section (6) of section 5 of the Emergency Risks (Goods) Insurance Act, 1962.
[Placed in Library, See No. LT-2973/64].

- (5) The Defence of India (Ninth Amendment) Rules, 1964, published in Notification No. G.S.R. 969, dated the 4th July, 1964, under section 41 of the Defence of India Act, 1962.
[Placed in Library, See No. LT-2974/64].

- (6) Notification No. S.O. 2679, dated the 8th August, 1964, under sub-section (2) of section 2C of the Insurance Act, 1938.
[Placed in Library, See No. LT-2975/64].

RICE-MILLING INDUSTRY (REGULATION AND LICENSING) AMENDMENT RULES

The Parliamentary Secretary to the Minister of Food and Agriculture (Shri Shinde): Sir, on behalf of Shri D. R. Chavan I beg to re-lay on the Table a copy of the Rice-Milling Industry (Regulation and Licensing) Amendment Rules, 1964, published in Notification No. G.S.R. 747, dated the 16th May, 1964 under sub-section (4) of section 22 of the Rice-Milling Industry (Regulation) Act, 1958.

[Placed in Library, See No. LT-2888/64].

METALLIFEROUS (SECOND AMENDMENT) REGULATIONS; WORKING JOURNALISTS (CONDITIONS OF SERVICE) ETC. RULES; ANNUAL REPORT OF COAL MINES RESCUE STATIONS COMMITTEE; RESOLUTIONS re. BOARD FOR COTTON TEXTILE INDUSTRY AND REGARDING RECOMMENDATIONS FOR INTERIM WAGE INCREASE MADE BY C. W. B. FOR LIMESTONE AND DOLOMITE MINING INDUSTRIES AND THE TEA PLANTATION INDUSTRY AND APPOINTMENT OF WAGE BOARD FOR THE CEMENT INDUSTRY

The Minister of Labour and Employment (Shri D. Sanjivayya): Sir, on behalf of Shri R. K. Malviya I beg to lay on the Table a copy each of the following papers:—

- (1) The Metalliferous (Second Amendment) Regulations, 1964, published in Notification No. G.S.R. 946, dated the 4th July, 1964, under sub-section (7) of section 59 of the Mines Act, 1952.

[Placed in Library, See No. LT-2976/64].

- (2) The Working Journalists (Conditions of Service) and Miscellaneous Provisions (Amendment) Rules, 1964 published in Notification No. G.S.R. 997, dated the 11th

[Dr. D. Sanjivayya]

July, 1964, under sub-section (3) of section 20 of the Working Journalists (Conditions of Service) and Miscellaneous Provisions Act, 1955.

[Placed in Library, See No. LT-2977/64].

- (3) Annual Report of the Coal Mines Rescue Stations Committee, Dhanbad, for the year 1963-64.

[Placed in Library, See No. LT-2978/64].

- (4) Government Resolution No. WB-8(14)/63, dated the 12th August, 1964 regarding appointment of the Second Wage Board for the Cotton Textile Industry.

[Placed in Library, See No. LT-2979/64].

- (5) Government Resolution No. WB-2(16)/64(2), dated the 28th August, 1964 regarding revised recommendations for interim wage increase made by the Central Wage Board for Limestone and Dolomite Mining Industries.

[Placed in Library, See No. LT-2982/64].

- (6) Government Resolution No. WB-3(14)/64, dated the 2nd September, 1964 regarding recommendations of the Central Wage Board for the tea plantation industry for interim wage increase.

[Placed in Library, See No. LT-2981/64].

- (7) Government Resolution No. WB-6(3)/64, dated the 2nd September, 1964 regarding appointment of the Second Wage Board for the cement industry.

[Placed in Library, See No. LT-2982/64].

TE

12.33 hrs.

PARLIAMENTARY COMMITTEES— SUMMARY OF WORK

Secretary: Sir, I beg to lay on the Table a copy of the Parliamentary Committees—Summary of Work' pertaining to the period 1st June, 1963 to 31st May, 1964.

12.33½ hrs.

PRESIDENT'S ASSENT TO BILLS

Secretary: Sir, I lay on the Table the Appropriation (No. 4) Bill, 1964 passed by the Houses of Parliament during the last session and assented to by the President since a report was last made to the House on the 27th May, 1964.

2. Sir, I also lay on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following four Bills passed by the Houses of Parliament during the last session and assented to by the President since a report was last made to the House on the 27th May, 1964:—

- (1) The Delhi (Delegation of Powers) Bill, 1964.
- (2) The Indian Medical Council (Amendment) Bill, 1964.
- (3) The Coir Industry (Amendment) Bill, 1964.
- (4) The Constitution (Seventeenth Amendment) Bill, 1964.

DEMANDS FOR SUPPLEMENTARY GRANTS (GENERAL), 1964-65

The Minister of Planning (Shri B. B. Bhagat): Sir, On behalf of Shri T. T. Krishnamachari, I beg to present a Statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1964-65.